FORM C

SUBMISSION OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Date 04.06.2026

From
ISRAR S/O SH. AFJAL
R/O 987, Kungar Patti Sujdu, Sujru,
Muzaffarnagar Uttar Pradesh-251003
Email: israr4711406@gmail.com

To
The Interim Resolution Professional
HEMI GUPTA
INTERIM RESOLUTION PROFESSIONAL
JMV ISPAT PVT.LTD. (UNDER CIRP)
IBBI Registration No - IBBI/IPA002/IP-N00147/2017-18/10383
Address: B-84, TAKHSILA COLONY, GARH ROAD, MEERUT (UP)-250004
Mobile 9359911588
Email: hemigupta@rediffmail.com

Subject: Submission of claim and proof of claim.

Madam/Sir,

ISRAR S/O SH. AFJAL, hereby submits this claim in respect of the corporate insolvency resolution process of JMV ISPAT PVT.LTD. The details for the same are set out below:

Relevant Particulars		
(1)	(2)	(3)
1.	Name of the financial creditor	ISRAR
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	Aadhar Card No.: 4712 4984 6351 Pan Card Number: AJOPI7875A
3.	Address and email address of the financial creditor for correspondence	987, KUNGAR PATTISUJDU, SUJRU, MUZAFFARNAGAR,UTTAR PRADESH-251003
4.	Details of claim, if it is made against corporate debtor as principal borrower: (i) Amount of claim (ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given) (iii) Amount of claim covered by	(i) Principal-Rs. 5,66,46,000 (Rupees Five Crores Sixty Six Lakhs Forty Six Thousand only)Interest @ 15% (12% + 3% penal) till Commencement of CIRP i.e,.22.05.2026: Rs.2,57,34,900.00/-(Rs.Two Crores Fifty Seven Lacs Thirty Four Thousands Nine Hundred only) Total Rs. 8,23,80,900.00 (Rupees Eight Crores Twenty Three Lakhs Eighty

इसरार

	guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given) (iv) Name and address of the guarantor(s)	Thousand Nine Hundred only) (ii) Not Applicable (Unsecured Loan) (iii) Not Applicable (Unsecured Loan) (iv) Not Applicable (Unsecured Loan)
5.	Details of claim, if it is made against corporate debtor as guarantor: (i) Amount of claim (ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given) (iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given) (iv) Name and address of the principal borrower	Not Applicable (Unsecured Loan)
6.	Details of claim, if it is made in respect of financial debt covered under clauses (h) and (i) of sub-section (8) of section 5 of the Code, extended by the creditor: (i) Amount of claim (ii) Name and address of the beneficiary	Not Applicable (Unsecured Loan)
7.	Details of how and when debt incurred	The Financial Creditor disbursed5,66,46,000 (Rupees Five Crores SixtySix Lakhs Forty Six Thousand only) the borrower to pay the amount disbursed as per the terms of the agreement, the borrower shall repay the outstanding amount after the tenure of 24 months from the date of agreement i.e. 15.11.2022 and the borrower shall repay the principal plus interest within seven days from the competition of tenure of the agreement i.e. within seven days from 15th November 2024 (termination date) which they haven't paid till the date of CIRP
8.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	Not Applicable (Unsecured Loan)
9.	Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	

इस्ताक्षर

इसरार (Signature of financial creditor or person authorised to act on its behalf) [Please enclose the authority if this is being submitted on behalf of the financial creditor]
Name in BLOCK LETTERS: ISRAR
Position with or in relation to creditor: Financial Creditor
Address of person signing: R/O 987, Kungar Patti Sujdu, Sujru, Muzaffarnagar Uttar Pradesh-251003

*PAN, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

DECLARATION

I, ISRAR, currently residing atR/O 987, Kungar Patti Sujdu, Sujru, Muzaffarnagar Uttar Pradesh-251003, do hereby declare and state as follows: -

1. JMV ISPAT PVT.LTD, the corporate debtor was, at the insolvency commencement date, being the 22 day of May 2026, actually indebted to me for a sum of Rs. 8,23,80,900.00 (Rupees Eight Crores Twenty Three Lakhs Eighty Thousand Nine Hundred only)
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: [Computation, Statement of Account and Loan Agreement dated.15.11.2022].
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
5. I undertake to update my claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the insolvency commencement date.
6. I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
7. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date:04.06.2026
Place:Muzaffarnagar

इसरार

(Signature of the claimant)

VERIFICATION

I, ISRARthe claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Muzaffarnagar on this 04 day of May, 2026

इसरार

(Signature of claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]

***

Computation of Outstanding Principal and Interest

#	Date of disbursement	Amount	Repayment	Days of Credit	Principal Outstanding	Outstanding Interest	Total Outstanding
1	18-Nov-22	9, 50, 000		43	9, 50, 000	13, 430	9, 63, 430
2	25-Nov-22	8, 50, 000		36	18, 00, 000	10, 060	18, 23, 490
3	25-Nov-22	1, 00, 000		1274	19, 00, 000	41, 885	19, 65, 375
3	28-Nov-22	9, 90, 000		1271	28, 90, 000	4, 13, 684	33, 69, 060
4	29-Nov-22	9, 95, 000		1270	38, 85, 000	4, 15, 447	47, 79, 506
5	30-Nov-22	7, 15, 000		1269	46, 00, 000	2, 98, 302	57, 92, 808
6	03-Dec-22	9, 50, 000		1266	55, 50, 000	3, 95, 408	71, 38, 216
7	09-Dec-22	9, 00, 000		1260	64, 50, 000	3, 72, 822	84, 11, 038
8	16-Dec-22	9, 50, 000		1253	74, 00, 000	3, 91, 348	97, 52, 386
9	21-Dec-22	6, 00, 000		1248	80, 00, 000	2, 46, 181	1, 05, 98, 567
10	22-Dec-22	9, 90, 000		1247	89, 90, 000	4, 05, 873	1, 19, 94, 440
11	23-Dec-22	9, 50, 000		1246	99, 40, 000	3, 89, 162	1, 33, 33, 602
12	24-Dec-22	9, 95, 000		1245	1, 09, 35, 000	4, 07, 268	1, 47, 35, 870
13	26-Dec-22	9, 90, 000		1243	1, 19, 25, 000	4, 04, 571	1, 61, 30, 441
14	27-Dec-22	9, 85, 000		1242	1, 29, 10, 000	4, 02, 204	1, 75, 17, 645
15	28-Dec-22	9, 75, 000		1241	1, 38, 85, 000	3, 97, 800	1, 88, 90, 445
16	29-Dec-22	4, 50, 000		1240	1, 43, 35, 000	1, 83, 452	1, 95, 23, 897
17	31-Dec-22		18, 00, 000	1238	1, 25, 35, 000	0	1, 77, 23, 897
18	01-Jan-23	19, 65, 000		1237	1, 45, 00, 000	7, 99, 136	2, 04, 88, 033
19	03-Jan-23	8, 25, 000		1235	1, 53, 25, 000	3, 34, 973	2, 16, 48, 005
20	04-Jan-23	8, 00, 000		1234	1, 61, 25, 000	3, 24, 559	2, 27, 72, 564
21	05-Jan-23	3, 00, 000		1233	1, 64, 25, 000	1, 21, 611	2, 31, 94, 175
22	10-Jan-23	9, 95, 000		1228	1, 74, 20, 000	4, 01, 707	2, 45, 90, 883
23	11-Jan-23	10, 00, 000		1227	1, 84, 20, 000	4, 03, 397	2, 59, 94, 280
24	14-Jan-23	5, 75, 000		1224	1, 89, 95, 000	2, 31, 386	2, 68, 00, 666
25	17-Jan-23	9, 90, 000		1221	1, 99, 85, 000	3, 97, 410	2, 81, 88, 077
26	18-Jan-23	9, 90, 000		1220	2, 09, 75, 000	3, 97, 085	2, 95, 75, 162
27	19-Jan-23	9, 90, 000		1219	2, 19, 65, 000	3, 96, 759	3, 09, 61, 921
28	20-Jan-23	8, 50, 000		1218	2, 28, 15, 000	3, 40, 373	3, 21, 52, 294
29	29-Jan-23	9, 90, 000		1209	2, 38, 05, 000	3, 93, 505	3, 35, 35, 798
30	31-Jan-23	9, 95, 000		1207	2, 48, 00, 000	3, 94, 838	3, 49, 25, 636
31	01-Feb-23	9, 85, 000		1206	2, 57, 85, 000	3, 90, 546	3, 63, 01, 182
32	02-Feb-23	8, 50, 000		1205	2, 66, 35, 000	3, 36, 740	3, 74, 87, 922
33	04-Feb-23	4, 00, 000		1203	2, 70, 35, 000	1, 58, 203	3, 80, 46, 124
34	06-Feb-23	7, 00, 000		1201	2, 77, 35, 000	2, 76, 395	3, 90, 22, 519
35	07-Feb-23	9, 90, 000		1200	2, 87, 25, 000	3, 90, 575	4, 04, 03, 094
36	08-Feb-23	6, 00, 000		1199	2, 93, 25, 000	2, 36, 515	4, 12, 39, 609
37	10-Feb-23	7, 40, 000		1197	3, 00, 65, 000	2, 91, 215	4, 22, 70, 825
38	14-Feb-23	9, 50, 000		1193	3, 10, 15, 000	3, 72, 608	4, 35, 93, 433
39	15-Feb-23	9, 00, 000		1192	3, 19, 15, 000	3, 52, 701	4, 48, 46, 134
40	17-Feb-23	9, 90, 000		1190	3, 29, 05, 000	3, 87, 321	4, 62, 23, 455
41	18-Feb-23	9, 95, 000		1189	3, 39, 00, 000	3, 88, 950	4, 76, 07, 404
42	21-Feb-23	7, 75, 000		1186	3, 46, 75, 000	3, 02, 186	4, 86, 84, 591
43	22-Feb-23	9, 95, 000		1185	3, 56, 70, 000	3, 87, 641	5, 00, 67, 232
44	23-Feb-23	5, 00, 000		1184	3, 61, 70, 000	1, 94, 630	5, 07, 61, 862
45	27-Feb-23	9, 98, 000		1180	3, 71, 68, 000	3, 87, 169	5, 21, 47, 031
46	28-Feb-23	2, 00, 000		1179	3, 73, 68, 000	77, 523	5, 24, 24, 555

इसरार

Computation of Outstanding Principal and Interest

#	Date of disbursement	Amount	Repayment	Days of Credit	Principal Outstanding	Outstanding Interest	Total Outstanding
47	02-Mar-23	9,90,000		1177	3,83,58,000	3,83,089	5,37,97,644
48	14-Mar-23	9,95,000		1165	3,93,53,000	3,81,099	5,51,73,742
49	20-Mar-23	9,98,000		1159	4,03,51,000	3,80,279	5,65,52,021
50	21-Mar-23	9,95,000		1158	4,13,46,000	3,78,809	5,79,25,830
51	22-Mar-23	9,95,000		1157	4,23,41,000	3,78,482	5,92,99,312
52	23-Mar-23	6,25,000		1156	4,29,66,000	2,37,534	6,01,61,846
53	27-Mar-23	9,90,000		1152	4,39,56,000	3,74,952	6,15,26,798
54	29-Mar-23	9,95,000		1150	4,49,51,000	3,76,192	6,28,97,990
55	31-Mar-23	9,90,000		1148	4,59,41,000	3,73,650	6,42,61,641
56	03-Apr-23	9,50,000		1145	4,68,91,000	3,57,616	6,55,69,257
57	04-Apr-23	9,80,000		1144	4,78,71,000	3,68,587	6,69,17,844
58	05-Apr-23	9,95,000		1143	4,88,66,000	3,73,902	6,82,86,746
59	06-Apr-23	9,90,000		1142	4,98,56,000	3,71,698	6,96,48,444
60	09-Apr-23	3,00,000		1139	5,01,56,000	1,12,340	7,00,60,784
61	12-Apr-23	5,00,000		1136	5,06,56,000	1,86,740	7,07,47,523
62	06-May-23	4,00,000		1112	5,10,56,000	1,46,236	7,12,93,759
63	15-May-23	1,00,000		1103	5,11,56,000	36,263	7,14,30,022
64	13-Jun-23	35,00,000		1074	5,46,56,000	12,35,836	7,61,65,858
65	11-Sep-23	9,95,000		984	5,56,51,000	3,21,889	7,74,82,747
66	12-Sep-23	9,95,000		983	5,66,46,000	3,21,562	7,87,99,309
	Rs.	5,84,46,000	18,00,000		5,66,46,000	2,21,53,309	

	Amount in INR	
Outstanding Principal	5,66,46,000	
Outstanding Interest	2,21,53,309	
Total Outstanfing	7,87,99,309	
Days of Delay for Penal Interest	553	2,57,34,900
Penal Interest	35,81,591	
Total Outstanfing incl Penal Intere	8,23,80,900	

इसरार

ICICI Bank

Muzaffarnagar - Civil Lines Branch
78, Civil Lines North, Court Road, Muzaffarnagar, Uttar Pradesh-251002
RTGS / NEFT / IFS Code : ICIC0001588

VALID FOR THREE MONTHS ONLY

D D M M Y Y Y Y

Pay Or Bearer

या धारक को

Rupees रुपये

अदा करें। ₹

Cansil Cheque

A/c No. खाता क्र. 158801001788

01/11/22

SBGEN CBS
PERSONAL BANKING : NEW SAVINGS ACCOUNT
Payable at par at all branches of ICICI Bank Limited in India

इसरार

ISRAR

Please sign above

⑈000890⑈ 251229002⑆ 001788⑈ 31

इसरार

भारत सरकार
Government of India

इसरार
Israr
जन्म तिथि / DOB : 17/08/1992
पुरुष / Male

4712 4984 6351

आधार - आम आदमी का अधिकार

[illegible] प्राधिकरण
Unique Identification Authority of India

आधार

पता: संबोधित: अफ़जाल, 987, कुंगर पट्टी सुजडू, सुजरु, मुज़फ्फरनगर, सुजडू, उत्तर प्रदेश, 251003

Address: S/O: Afjal, 987, kungar patti sujdu, Sujru, Muzaffarnagar, Sujroo, Uttar Pradesh, 251003

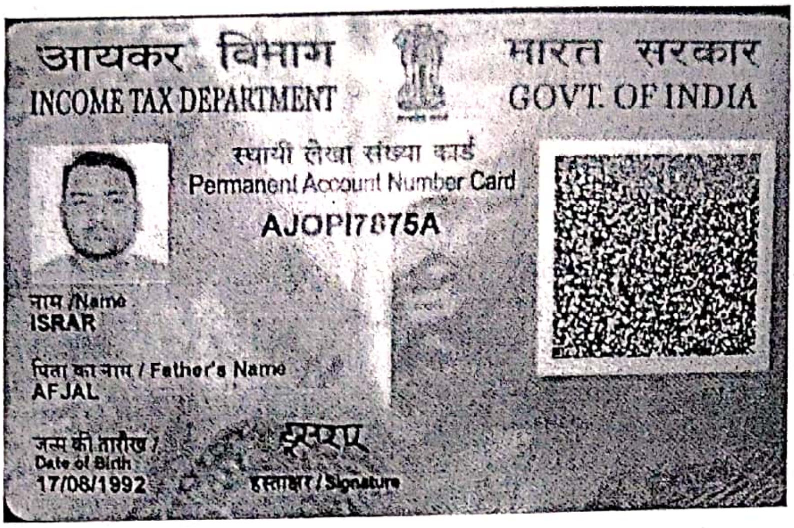
4712 4984 6351

1947
1800 300 1947

help@uidai.gov.in

www
www.uidai.gov.in

इसरार



आयकर विभाग
INCOME TAX DEPARTMENT

भारत सरकार
GOVT. OF INDIA

स्थायी लेखा संख्या कार्ड
Permanent Account Number Card

AJOPI7875A

नाम / Name
ISRAR

पिता का नाम / Father's Name
AFJAL

जन्म की तारीख / Date of Birth
17/08/1992

इसरार
हस्ताक्षर / Signature

इसरार

JMV ISPAT (P) LIMITED

LENDER BORROWER AGREEMENT

THIS AGREEMENT is made on this 15th day of November 2022

BETWEEN

(1) **Mr Israr** (PAN No AJOPI7875A), S/O Shri Afjal R/O 987, Kungar Patti, Sujdu, Muzaffarnagar, UP ("**Lender**");

And

(2) **JMV Ispat Private Limited** (U27100DL2011PTC217243), a company incorporated under the Companies Act, 1956 and having its registered office at T-19-A, First Floor Khirki Extension, Malviya Nagar, New Delhi, India, 110017 ("**Borrower**").

(Lender and Borrower are collectively referred to as the "**Parties**" and individually as the "**Party**").

RECITAL

WHEREAS the borrower is in need of some liquid funds for the working capital requirement for carrying out the operations of the business objectives as set out in its object clause of the Memorandum of Association and

AND WHEREAS, pursuant to the authority given by virtue of its articles of association of the Company, the borrower through its board of Directors has approached the lender for some working capital funds through some commonly known brokers.

AND WHEREAS, the Lender has also expressed his willingness to lend the 'Borrower' for the extending the facility as and when they need funds as per mutually agreed terms and as authorized by the board of directors of the 'Lender'.

AND NOW WHEREAS, Lender and Borrower desire to enter into a loan arrangement, as described below, to provide for as mentioned aforesaid and for any other purpose deemed necessary by Lender and Borrower.

NOW, THEREFORE, in consideration of the mutual promises, covenants and conditions set forth herein, the Parties hereto agree as follows:

1. LOAN AND REPAYMENT

1.1. Subject to the terms and conditions hereof, Lender agrees to lend up to an aggregate amount of Rs. 6,00,00,000 (Rupees Six Crores Only) ("**Maximum Principal Amount**") in single or multiple tranches on the request of the borrower.

इसरार इसरार

Factory Address : Khasra No. 23 M, Village - Gangnoli, Purkaji Laksar Road, Laksar, Distt. Haridwar (U.K.)
e-mail : jmvispat@gmail.com ✦ Phone : +91-01332-259072

1.10 The Borrower hereby acknowledges and agrees that the Lender has granted a term loan to the Borrower, subject to the terms and conditions set forth in this Agreement. The Borrower shall be entitled to a moratorium period, commencing from the date of disbursement of the loan funds, during which time no interest shall be due or payable. The moratorium period for the repayment of interest shall extend for a period of **24 months** (Twenty Four Months) from the date of disbursement or Termination Date whichever precedes.

All outstanding principal amount advanced hereunder plus interest thereon (collectively, the **"Total Outstanding Amount"**) shall become due and payable within seven days from the completion of period of Agreement i.e. within Seven days from 15th November 2024 or upon default by the Borrower.

Borrower is in default upon any of the following:

i. Borrower's failure to repay any amount outstanding and owing when due;

ii. Change in control of Borrower, or sale or transfer of all, or substantially all, of Borrower's assets;

iii. Filing of bankruptcy of Borrower;

iv. Any representation or warranty made or deemed made in or in connection with this Agreement proves to have been false or misleading in any material respect when so madeor deemed made;

v. Borrower fails to perform any other covenant, condition, or agreement set forth in this Agreement; or

vi. Insolvency of Borrower.

2 TERM OF AGREEMENT

The initial term for which this Agreement shall start from 15th November 2022 and expire on 14th November 2024 i.e. after completion of the period of 24 (Twenty-Four) months. However, this Agreement shall automatically become due after the expiry of above period of 24 (Twenty-Four) months and the lender shall be at liberty to give written notice to the borrower for recovery of the after the completion of the term of loan i.e. 15th day of November 2024 i.e. **"Termination date"**

3 REPRESENTATIONS AND WARRANTIES OF THE BORROWER

The Borrower represents and warrants to the Lender that:

3.1 The Borrower (i) is a Private Limited Company incorporated under the Companies Act, 1956 and has vide its Board of Directors, the corporate power and authority to execute, deliver and perform its obligations underthis Agreement.

3.2 The transactions contemplated by this Agreement (i) have been duly authorised by all requisite corporate and (ii) will not violate (a) any material provision of any law, rule or regulation, or thearticles of incorporation of the Borrower, or (b) any order of any governmental authority.

इसरार इसरार

3.3 This Agreement has been duly executed and delivered by the Borrower and constitutes the legal, valid, and binding obligation of the Borrower, enforceable against it in accordance with its terms.

3.4 No action, consent or approval of, or registration or filing with or any other action by any governmental authority is or will be required in connection with this Agreement.

4 COVENANT OF THE BORROWER

The Borrower covenants with the Lender that after the completion of the moratorium period of 24 Months, the borrower shall repay the Principal Amount along with the interest as envisaged in this agreement.

5 GOVERNING LAW

This Agreement shall be governed by, construed and enforced in accordance with the laws of India

6 AMENDMENT

No waiver of any of the terms or conditions of this Agreement shall be effective or binding unless such waiver is in writing and is signed by both of the Parties hereto, nor shall this Agreement be changed, modified, discharged or terminated other than in accordance with its terms, in whole or in part, except bya writing signed by both Parties.

7 NOTICES

All communications and notices relating to this Agreement are to be sent:

If to Lender:
Shri Afjal R/O 987, Kungar Patti, Sujdu,
Muzaffarnagar, UP

If to Borrower:
T-19-A, First Floor Khirki Extension,
Malviya Nagar, New Delhi, India, 110017

or to such other address as a party may designate to the other and such notices shall be deemed duly deedthree (3) days after mailed or upon delivery by hand or upon receipt of confirmed answer back if telephoned.

इसरार इसरार

JMV ISPAT (P) LIMITED

8 INTERPRETATION

Whenever possible, each provision of this Agreement will be interpreted in such manner as to be effective and valid under applicable law, but if any provision of this Agreement is held to be prohibited by or invalid under applicable law, such provision will be in effect only to the extent of such prohibition or invalidity, without invalidating the remainder of such provision or the remaining provisions of this Agreement.

9 ENTIRE AGREEMENT

This Agreement embodies the entire understanding of the Parties with respect to the subject matter hereof, and there are no further or other agreements or understandings. written or oral, in effect between the parties relating to the subject matter of this Agreement.

10 NO THIRD-PARTY RIGHTS

This Agreement shall be binding upon and inure solely to the benefit of each party hereto, and nothing in this Agreement, express or implied, is intended to confer upon any other person any rights or remedies of any nature whatsoever under or by reason of this Agreement.

11 COUNTERPARTS

This Agreement may be executed by the Parties hereto in separate counterparts, each of which when so executed shall be deemed to be an original and all of which taken together shall constitute but one andthe same Agreement.

12 FORCE MAJURE

In the case of failure to perform this Agreement by the borrower due to any force majeure, neither party shall be liable for such failure, the party suffering from such force majeure may be exempted from corresponding liability to the extent of the impact of such force majeure. However, such party shall continue to perform other obligations under this Agreement which have not been affected by such force majeure. If such force majeure occurs after such party delays to perform this Agreement, it shall not be exempted from its corresponding liabilities.

13 <u>ARBITRATION CLAUSE:</u>

That in the event of any dispute the matter shall be referred to sole arbitrator who shall be appointed by both the parties Further both the parties have agreed that award given by arbitrator shall be binding and acceptable to both the parties. In witness whereof parties of both the parties have signed, executed this deed of agreement on the day month and year herein above mentioned in presence of witnesses.

इसरार इसरार

JMV

JMV ISPAT (P) LIMITED

IN WITNESS WHEREOF the parties hereto have hereunto set their hands the day and years firstabove written.

LENDER

SIGNED for and on behalf of

इसरार इसरार

ISRAR S/O AFJAL R/O 987 KUNGAR PATTI SUJDU MUZAFFARNAGAR U.P.

in the presence of: -

BORROWER

SIGNED for and on behalf of
[JMV Ispat Private Limited]
Company No. U27100DL2011PTC217243

JMV ISPAT PVT. LTD.

Director/Auth. Sign.

in the presence of: -

[illegible]

[illegible] S/o [illegible]

[illegible]

EXHIBIT A

LIST OF CASH ADVANCES
(To be handwritten at the time of finalization of agreement)

Factory Address : Khasra No. 23 M, Village - Gangnoli, Purkaji Laksar Road, Laksar, Distt. Haridwar (U.K.)
e-mail : jmvispat@gmail.com ✦ Phone : +91-01332-259072